REPCO HOME FINANCE LIMITED

Repco Home Finance

Our Company was incorporated as a public limited company under Companies Act, 1956 on April 4, 2000 with the name Repco Home Finance Limited. We received our certificate of commencement of business on May 2, 2000 from the Registrar of Companies, Tamil Nadu. There has been no change in the name and the registered office of our Company since incorporation. For further details, see the section titled "History and Certain Corporate Matters" on page 100 of the Red Herring Prospectus.

Registered Office: Repco Tower, No. 33, North Usman Road, T. Nagar, Chennai 600 017, Tamil Nadu, India; Telephone: +91 44 2834 0715; Facsimile: +91 44 2834 0716. **Corporate Office:** Karumuttu Centre, Second Floor - North Wing, Old No: 498, New No: 634, Anna Salai, Nandanam, Chennai 600 035, Tamil Nadu, India. **Telephone:** +91 44 4210 6650; Facsimile: +91 44 4210 6651. **Contact Person and Compliance Officer:** Mr. K. Prabhu; Telephone: +91 44 4210 6650; Facsimile: +91 44 4210 6651. **E-mail:** cs@repcohome.com; Website: www.repcohome.com

PUBLIC ISSUE OF 15,720,262 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF REPCO HOME FINANCE LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE, AGGREGATING TO ₹ [•] MILLION (THE "ISSUE"). THE ISSUE INCLUDES A RESERVATION OF 180,000 EQUITY SHARES OF ₹ 10 EACH FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED IN "DEFINITIONS AND ABBREVIATIONS") AT THE ISSUE PRICE ("EMPLOYEE RESERVATION PORTION"). THE ISSUE LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE SHALL CONSTITUTE 25.29% OF THE POST ISSUE PAID-UP CAPITAL AND THE NET ISSUE SHALL CONSTITUTE 25% OF THE POST ISSUE PAID-UP CAPITAL OF OUR COMPANY.

PROMOTER OF OUR COMPANY: REPCO BANK LIMITED

ADDENDUM CUM CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED MARCH 4, 2013
NOTICE TO INVESTORS

This is with reference to the Red Herring Prospectus dated March 4, 2013 ("**Red Herring Prospectus**") filed with the Registrar of Companies, Chennai, Tamil Nadu (the "**RoC**") and the Securities and Exchange Board of India ("**SEBI**") in relation to the Issue. All capitalized terms used in this notice shall, unless the context otherwise requires, have the meanings ascribed in the Red Herring Prospectus. Investors may note the following modifications/supplements to the disclosures in the Red Herring Prospectus. The same may be taken as updated and included in the Application Form and Abridged Prospectus:

(A) In the section "**Capital Structure**" on page 42 of the Red Herring Prospectus under the head "Top Ten Shareholders" the table shall be modified to include the **post-Issue shareholding percentage**. The table will be modified as under:

Sr. No.	Shareholder	No. of Equity Shares	Pre-Issue %	Post Issue %*
1.	Repco Bank Limited	23,230,606	50.02	37.37
2.	Carlyle	11,027,721	23.75	17.74
3.	WCP Holdings III	6,192,100	13.33	9.96
4.	Creador 1, LLC	4,639,434	9.99	7.46
5.	Mixon Holdings Private Limited	448,400	0.97	0.72
6.	Shardul Securities Limited	150,000	0.32	0.24
7.	Mr. Rohit Kothari	128,200	0.28	0.21
8.	Pannalal C Kothari (HUF)	128,000	0.28	0.21
9.	GCIL Finance Limited	100,000	0.22	0.16
10.	Visaria Securities Private Limited	100,000	0.22	0.16
	Total	**46,144,461**	**99.36**	**74.23**

**The post issue% calculation has been done on the assumption that these shareholders shall not participate in the Issue.*

(B) In the section "**Capital Structure**", the following table shall be added on page 44 of the Red Herring Prospectus:

Public shareholders holding more than 1% of the pre-Issue paid up share capital of our Company:

The details of the public shareholders holding more than 1% of the pre-Issue paid up share capital of our Company and their pre-Issue and post-Issue shareholding are set forth in the table below:

Sr. No.	Shareholder	No. of Equity Shares	Pre-Issue%	Post Issue %*
1.	Carlyle	11,027,721	23.75	17.74
2.	WCP Holdings III	6,192,100	13.33	9.96
3.	Creador 1, LLC	4,639,434	9.99	7.46

(C) In the section "**Our Management**" on page 117 of the Red Herring Prospectus under the head "Changes in our Board during the last 5 years" and on page 120 under the head "Changes in the key managerial personnel", the reference of the word "Resignation" against Mr M Balasubramaniam may be read as "Retirement". This correction is to clarify that Mr M Balasubramaniam retired from employment on September 30, 2010, and consequently stood replaced as a member of our Board.

Except for the above, the contents of the Red Herring Prospectus, Application Form and Abridged Prospectus remain unchanged. These changes will be reflected in the Prospectus to be filed with the RoC.

The Red Herring Prospectus, Application Form and Abridged Prospectus stands amended to the extent stated herein above. The above notice is required to be read in conjunction with other disclosures in the Red Herring Prospectus.

For **REPCO HOME FINANCE LIMITED**
on behalf of the Board of Directors
Sd/-
Managing Director

Place: Chennai
Date: March 8, 2013

*Repco Home Finance Limited, (the "**Company**") is proposing, subject to market conditions and other considerations, a public issue of its securities (the "**Issue**") and has filed a red herring prospectus dated March 4, 2013, (the "**RHP**") with the Registrar of Companies, Tamil Nadu. The RHP is available on the website of the Securities and Exchange Board of India at www.sebi.gov.in and on the respective websites of the book running lead managers to the Issue at www.sbicaps.com, www.idfccapital.com and www.jmfl.com. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page xiii of the RHP. This document is not an issue of securities for sale in the United States or elsewhere. This document has been prepared for publication in India and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "**U.S. Securities Act**") and may not be offered or sold within the United States (as defined in Regulation S of the U.S. Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold outside the United States in reliance on Regulation S of the U.S. Securities Act.*